

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH: ALLAHABAD

REVIEW APPLICATION NO.28/95 in OA NO.302/93 and
Mis. Delay Condoned Application No.428/95.

ON BEHALF OF THE RESPONDENTS

in

O.A.No.302 of 1993

Lallu Lal Gupta ... Petitioner

versus

Union of India and others ... Respondents.

Hon'ble Mr. Justice R.K.Varma V.C.

Hon'ble Miss Usha Sen, Member (A).

ORDER

Hon'ble Mr. Justice R.K.Varma, V.C.

This is an application for review filed by the Union of India against the order dated 27.4.94 allowing the O.A.No.302 of 1993 (Lallu Lal Gupta vrs. Union of India and others).

2. Having perused the Review Application and the order under review we do not find any error apparent in the impugned order so as to call for interference in this Review Application. No other ground has been made out ^{hur. invoke hur.} ^{hur.} ~~to invoke~~ ^{in jurisdiction} ~~Application~~. Besides, the Review Application is barred by limitation and the facts explaining the belated filing of the review do not amount to sufficient cause to justify condonation of delay in filing the Review Application.

3. Accordingly, the Review Application and application for condonation of delay are, therefore, liable to be dismissed and are hereby dismissed summarily.

Usha Sen
(Miss Usha Sen)
Member (A)

R.K.Varma
(Justice R.K.Varma)
Vice Chairman